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TELECOM REGULATORY AUTHORITY OF INDIA

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Tariff issues for Cable TV Services in Non CAS Areas - TRAI extends the time for submission of information by the stakeholders

New Delhi, 17th August, 2009- The Hon'ble Supreme Court vide its order dated May 13, 2009 has directed TRAI to consider the matter relating to tariff for Cable TV services in non-CAS areas *de novo* as regards all aspects. The Hon'ble Court has also directed all the stakeholders to co-operate in this exercise.

2. To obtain a realistic understanding of the financials and the operation of various stakeholders, TRAI had prepared the formats for collecting information from various stakeholders such as Broadcasters, Aggregators (i.e. authorized distributors of the Broadcasters), DTH Operators, Multi System Operators, Cable Operators and Consumer Advocacy Groups. TRAI had requested all the stakeholders to submit the information in prescribed format by August 17, 2009.

4. TRAI has received requests from many stakeholders for extension of time for submission of the information. Keeping in view the concerns of the stakeholders, and the

timeline available with TRAI for this exercise, TRAI has decided to extend the last date for submission of information upto August 31, 2009.

5. TRAI solicits active cooperation of all the stakeholders to complete the exercise in time. The format for submission of the information by various stakeholders are available on TRAI website: www.trai.gov.in

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